

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1602  
ANSWERED ON:22.03.2012  
SUBMISSION OF ANNUAL REPORTS  
Thamaraiselvan Shri R.

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether it is mandatory, under the Companies Act, 1956 for all companies to submit Annual Returns, Balance Sheet etc to the Government;
- (b) if so, the details thereof;
- (c) whether the Government has decided to take action against companies which do not conduct Annual General Meeting and submit Annual Reports;
- (d) if so, the details thereof alongwith the mechanism adopted to identify such companies; and
- (e) the number of companies which have not submitted their Annual Returns, Balance Sheet etc. to the Government during the last three years, State-wise and action taken by the Government against those companies?

**Answer**

THE MINISTER OF STATE IN THE (SHRI R.P.N. SINGH) MINISTRY OF CORPORATE AFFAIRS

(a) and (b). Yes, Madam.

(c) to (d). In addition to penal action, the companies, their directors/company secretaries who have defaulted in filing their Balance Sheets and Annual Returns for 2006-07 to 2009-10 are debarred to file any document except certain event based information till they make the default good. Such defaulting companies are identified on line through MCA-21 e-governance portal.

(e) Number of companies, which have not submitted their Annual Returns and Balance Sheets during the last three years as on 19.03.2012 are as under:-

Period	Annual Returns	Balance Sheet
2008-09	189099	187673
2009-10	218087	216786
2010-11	309125	315262

The State-wise details are enclosed as Annexure-A.